



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**FIFTH ASSEMBLY – FIRST SESSION**  
**(22<sup>nd</sup> March to 3<sup>rd</sup> April 1971)**

**RESUME**

**April, 1971**

**Legislative Assembly Department,  
Fort St. George, Madras-9**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY  
FIFTH ASSEMBLY – FIRST SESSION**

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE  
ASSEMBLY FROM 22<sup>ND</sup> MARCH TO 3<sup>RD</sup> APRIL 1971.**

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The First Session of the Fifth Tamil Nadu Legislative Assembly summoned to meet on the 22<sup>nd</sup> March 1971 was adjourned sine die on the 3<sup>rd</sup> April 1971.

**I. PROROGATION**

The First Session of the Fifth Tamil Nadu Legislative Assembly was prorogued with effect from the 12<sup>th</sup> April 1971.

**II. SITTINGS OF THE ASSEMBLY**

The Legislative Assembly met for ten days during the period from 22<sup>nd</sup> March to 3<sup>rd</sup> April 1971 and in terms of hours it sat for 39 hours and 46 minutes.

**III. SWEARING-IN OF MEMBERS**

Thiru. M. Shanmugam, Member, Legislative Assembly, representing Villupuram Constituency, was appointed as the Speaker pro-tem by the Governor, in exercise of the powers conferred by Article 188 of the Constitution of India, before whom oath or affirmation be made by Members of the Legislative Assembly under the said Article. He made and subscribed his affirmation in Tamil before the Governor on 16<sup>th</sup> March 1971 at Raj Bhavan, Guindy.

On 22<sup>nd</sup> March 1971, 224 Members made and subscribed their oath or affirmation before the Speaker pro-tem, of these, 195 Members solemnly affirmed their allegiance to the Constitution and 29 Members were sworn-in the name of God. 220 Members took their oath or made affirmation in Tamil and 4 Members in English.

The following Members made and subscribed the oath or affirmation in the Chamber of Hon. Speaker on the dates noted against each:-

1. Thiru. C. Arumugam- Made affirmation in Tamil - 23<sup>rd</sup> March 1971
2. Thiru. N. Kasiraman- Made and subscribed oath in Tamil - 23<sup>rd</sup> March 1971
3. Thiru. A. Parandaman- Made affirmation in Tamil - 23<sup>rd</sup> March 1971
4. Thiru. A. R. Perumal- Made and subscribed oath in Tamil – 23<sup>rd</sup> March 1971
5. Thiru. V. Thavamani Thevar- Made and subscribed oath in Tamil - 23<sup>rd</sup> March 1971
6. Thiru. S. Arumugam- Made affirmation in Tamil - 24<sup>th</sup> March 1971
7. Thiru. V. Chelladurai- Made affirmation in Tamil - 24<sup>th</sup> March 1971
8. Thiru. M. G. Ramachandran- Made affirmation in Tamil - 24<sup>th</sup> March 1971

9.Thiru. D.Irajarathinam - Made affirmation in Tamil - 29<sup>th</sup> March 1971

#### **IV. ELECTION OF SPEAKER AND DEPUTY SPEAKER**

The election of Speaker and Deputy Speaker was held on 24<sup>th</sup> March 1971.

On 24<sup>th</sup> March 1971, the Speaker pro-tem read out to the Assembly the name of member who had been validly nominated for the office of Speaker together with those of his proposer and seconder.

Members nominated (1)	Proposer (2)	Seconder (3)
Thiru. K.A.Mathialagan	Hon.Thiru. M.Karunanidhi	Hon.Thiru. V.R.Nedunchezhiyan

As only one valid nomination was received, the Speaker pro-tem declared Thiru K.A.Mathialagan as having been unanimously elected as Speaker.

Thiru. P.Seenivasan, the only candidate validly nominated for election as the Deputy Speaker of the Legislative Assembly was declared elected unanimously by the Speaker.

#### **V. GOVERNOR'S ADDRESS**

Sardar Ujjal Singh, Governor of Tamil Nadu, addressed the Members of both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St.George, Madras, at 4 p.m. on Wednesday, the 24<sup>th</sup> March 1971

The discussion on the Governor's Address took place in the Assembly for four days on 30<sup>th</sup>, 31<sup>st</sup> March and 1<sup>st</sup> and 2<sup>nd</sup> April 1971. Sixty-seven Members took part in the discussion. The Hon Chief Minister replied to the Debate. Thiru K.Vezhavendan moved the Motion of Thanks to the Governor's Address and Thiru S.Murugaiyan seconded. Seven amendments were moved to the Motion of Thanks and they were, by leave of the House, withdrawn. The Motion of Thanks was adopted.

#### **VI. OBITUARY REFERENCES**

On 26<sup>th</sup> March 1971, Hon. Speaker announced to the House the demise of the following persons on the dates noted against each—

1. Thiru. Pikkina Veerasami, former Minister -27<sup>th</sup> November 1970
2. Thiru. A.R.Sundararajan, sitting M.L.C - 14th December 1970
3. Dr. E.P.Mathuram, former M.L.A – 17<sup>th</sup> January 1971

The House stood in silence for a minute as a mark of respect to the deceased.-

## VII. PANEL OF CHAIRMEN

On 2<sup>nd</sup> April 1971, Hon. Speaker announced the following Panel of Chairmen for the First Session of the Fifth Tamil Nadu Legislative Assembly.

1. Thiru. M.V.Karivengadam
2. Thirumathi. Jothi Vencatachellum
3. Thiru. N.Veerasingam
4. Thiru. Anbuhezhiyan
5. Thiru. N.K.Palanisamy.
6. Thiru. M.A.Lathif

## VIII. QUESTIONS

During the period, three Short Notice Questions were answered on the floor of the House.

## IX. ADJOURNMENT MOTIONS

During the period, under review, the undermentioned notice of motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same--

<i>Serial number and date</i>	<i>Name of Member</i>	<i>Subject Matter</i>
1. 26 <sup>th</sup> March 1971	Dr. H.V.Hande	To discuss about the unrest, violence and sense of insecurity prevailing in different parts of Tamil Nadu after Mid-term Elections.
2. Do	Thirumathi T.N. Anandanayagi	To discuss about the deterioration of law and order situation in certain Constituencies in the City of Madras.
3. 30 <sup>th</sup> March 1971	Thiru K.T.K.Thangamani	To discuss about the "Gruesome Murder" of three D.M.K. Volunteers at Thayarkuppam near Madras on 28 <sup>th</sup> March 1971.
4. 2 <sup>nd</sup> April 1971	Thiruvargal R. Ponnappa Nadar and A. Subramanian	To discuss about the diversion of the waters of the Pandiyar and Punnampuzha rivers for irrigation purposes in Coimbatore District.

## X. STATEMENTS MADE UNDER RULE 41 OF THE ASSEMBLY RULES

During the period six statements were made by the Hon. Ministers on their attention being called by the Members under Rule 41 of the Assembly Rules, to matters of urgent public importance, as detailed below:-

<i>Serial number and date on which statement was made</i>	<i>Name of Member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject –matter.</i>
1. 31 <sup>st</sup> March 1971	Thiru P.Malaichamy	Hon.Thiru M.Karunanidhi, Chief Minister.	The incident at Balappanaickenpatti Natham Sub-Division, Madurai District, Where, on the morning of 17 <sup>th</sup> March 1971 seven persons belonging to the D.M.K. were attacked with dangerous weapons and severely injured and the necessity to provide proper protection in that area.
2. 3 <sup>rd</sup> April 1971	Thiruvallargal R.Ponnappa Nadar, A.Swamidhas and K.T.K. Thangamani	Hon, Thiru. V.R. Nedunchezhiyan, Minister for Education and Revenue.	The proposed agitation of hunger strike before the Kanyakumari Collectorate by the Travancore-Cochin transferred graduate teachers.
3. Do	Thiru K.Suppu	Hon.Thiru S.Madhavan Minister for Industries	The distress of the workers and their families consequent on the closure of Shanmugar Milk, Rahjapalayam, since 18 <sup>th</sup> July 1970 and the need to reopen it.
4. Do	Thiruvallargal S.Duraisamy and R.Manickavasagam	Hon. Thiru S.Madhavan, Minister for Industries	The closure of Murugan Mills, Coimbatore and the consequent sufferings of thousands of workers and their families.
5. 3 <sup>rd</sup> April 1971	Thiruvallargal Suppu and K. James	Hon. Thirumathi Sathiavanimuthu, Minister for Harijan Welfare	Shifting of the headquarters of the Central Marine Fisheries Research Institute from Mandapam, Ramanathapuram District, Tamil Nadu to Cochin, Kerala State.

<i>Serial number and date on which statement was made</i>	<i>Name of Member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject –matter.</i>
6. 3 <sup>rd</sup> April 1971	Dr. H.V.Hande	Hon Thiru P.U.Shanmugam, Minister for Food and Local Administration	The disappointment and dissatisfaction among the public due to spiraling prices of essential commodities and the need to take necessary immediate steps to check the spiralling prices.

## **XI. FINANCIAL BUSINES**

The Interim Budget for the year 1971-72 was presented to the Legislative Assembly by Hon. Thiru. M. Karunanidhi, Chief Minister on the 25th March 1971. The General Discussion on the same took place on 26<sup>th</sup> and 29<sup>th</sup> March 1971 and the Demands for Advance Grants were voted on 29<sup>th</sup> March 1971. All the six cut motions which had been admitted were moved and negatived. The Appropriation (Vote on Accounts) Bill, 1971 relating to Interim Budget for 1971-72 was introduced in the Assembly on 29<sup>th</sup> March 1971 and considered and passed on the 30<sup>th</sup> March 1971.

The Final Supplementary Statement of Expenditure for the year 1970-71 was presented to the Legislative Assembly by Hon. Thiru. M. Karunanidhi, Chief Minister, on the 26<sup>th</sup> March 1971 and it was discussed and voted on the 29th March 1971. Two cut motions were moved and both were negatives. The Appropriation Bill relating to the Final Supplementary Statement of Expenditure for the year 1970-71 was introduced in the Assembly on 29<sup>th</sup> March 1971 and was considered and passed on the 30<sup>th</sup> March 1971.

**XII. LEGISLATIVE BUSINESS.**

During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

<i>Name of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
1. The Tamil Nadu Town and Country Planning Bill, 1971 (L.A.Bill 1 of 1971)	26 <sup>th</sup> March 1971	Referred to Joint Select Committee on 3 <sup>rd</sup> April 1971
2. The Tamil Nadu Agricultural University Bill, 1971 (L.A.Bill No.2 of 1971)	29 <sup>th</sup> March 1971	3 <sup>rd</sup> April 1971
3. The Tamil Nadu Slum Areas (Improvement and Clearance) Bill, 1971 (L.A.Bill No. 3 of 1971)	Do	Do
4. The Tamil Nadu Appropriation (Vote on Account) Bill, 1971 (L.A.Bill No.4 of 1971)	Do	30 <sup>th</sup> March 1971
5. The Tamil Nadu Appropriation Bill, 1971 (L.A.Bill No.5 of 1971)	Do	Do
6. The Tamil Nadu Buildings (Lease and Rent Control) Amendment Bill, 1971 (L.A.Bill No.6 of 1971)	30 <sup>th</sup> March 1971	3 <sup>rd</sup> April 1971
7. The Tamil Nadu General Sales Tax (Amendment) Bill, 1971 (L.A.Bill No.7 of 1971)	31 <sup>st</sup> March 1971	Do
8. The Motor Vehicles (Tamil Nadu Amendment) Bill, 1971, (L.A.Bill No.8 of 1971)	2 <sup>nd</sup> April 1971	Do

(ii) The Tamil Nadu Town and Country Planning Bill, 1971 (L.A.Bill No.1 of 1971) introduced in the Assembly on 26<sup>th</sup> March 1971 was referred to Joint Select Committee on the 3<sup>rd</sup> April 1971. The names of Members of the Joint Select Committee are listed in Appendix I.

### **XIII. GOVERNMENT RESOLUTIONS.**

(i) On 3<sup>rd</sup> April, 1971, Hon.Thiru. M. KARUNANIDHI, Chief Minister moved the following resolution:-

“This House expresses its deep concern over the massacre of lakhs of people of East Pakistan as a result of the military action taken to suppress the freedom movement of the people of that area consequent on the neglect of the demand of the people of East Pakistan for their legitimate right of freedom and the disregard of the people’s verdict in the General Elections. This House also takes this opportunity to extend the good will of the people of Tamil Nadu to the people of ‘Bangla Desh’ and wish them success in their struggle for freedom.”

The Resolution was passed nem con.

(ii) On the same day Hon. Thiru. V.R.NEDUNCHEZHIAN, Minister for Education and Revenue, moved the following resolutions:-

“That this House recommends to the Legislative Council that they do nominate five members of the Council to associate with the Committee on Estimates of this House for the year 1971-72 and communicate to this House the names of the Members so nominated.”

The Resolution was put and carried.

(iii) On 3<sup>rd</sup> April 1971, Hon. THIRU. SI.PA. ADITANAR, Minister for Co-operation moved the following resolution.

This Assembly recommends to the State Government that they may, under sub-section (2) of Section 6 of the Tamil Nadu Co-operative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934), increase the maximum amount of the guarantee given by them in respect of the debentures issued by the Tamil Nadu Co-operative State Land Development Bank, Limited upto a total value of Rs.125 crores (Rupees One hundred and twenty five crores only) exclusive of such debentures as the Bank may from time to time redeem, such debentures being issued for periods not exceeding, in any case, 25 years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each series of debentures.”

The Resolution was put and carried.

(iv) On the same day, Hon. Thiru. S. RAMACHANDRAN, Minister for Transport, moved the following resolution:

“That the following draft of rule to be issued by the State Government under sub-section (I) of section 17 of the Tamil Nadu Motor Vehicles Taxation Act, 1931 (Tamil Nadu Act III of 1931) amending Schedule II and Schedule III to the said Act, be approved as required by sub-section (3) of the said section 17.”

### **DRAFT RULE**

In exercise of the powers conferred by sub-section (1) of section 17 of the Tamil Nadu Motor Vehicles Taxation Act, 1931 (Tamil Nadu Act III of 1931), the Governor of Tamil Nadu hereby makes the following amendment to Schedule II and Schedule III to the said Act.

### **AMENDMENT**

In the said Schedules, for the letters 'N.P' wherever they occur, the letter 'P' shall be substituted.

The Resolution was put and carried.

### **XIV GOVERNMENT MOTIONS**

(i) On 26<sup>th</sup> March 1971, Hon. Thiru. V.R.Nedunchezhiyan, Minister for Education and Revenue, moved the following motion:-

“That, with reference to Rule 183 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect fourteen members to be members of Committee of Privileges for the financial year 1971-72.”

The motion was put and carried.

(ii) On the same day, Hon. Thiru. V.R.Nedunchezhiyan, Minister for Education and Revenue, moved the following motion.-

“That, with reference to Rule 221 (1) of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect thirteen members to be members of the House Committee for the financial year 1971-72.”

The motion was put and carried.

(iii) On the same day, Hon. Thiru. V.R.Nedunchezhiyan, Minister for Education and Revenue, moved the following motion:-

“That, in pursuance of Rule 2(1) (v) of the Tamil Nadu Public Libraries Rules, 1950, this Assembly do proceed, on a date to be fixed by the Hon. The Speaker, to elect one member to the State Library Committee constituted under Section 3 of the Tamil Nadu Public Libraries Act, 1948 (Tamil Nadu Act XXIV of 1948)”.

The motion was put and carried.

On 2<sup>nd</sup> April 1971, the Hon. Speaker announced to the House that Thiru. A.R.Subbiah has been duly elected to the State Library Committee.

(iv) On 29<sup>th</sup> March 1971, the Hon Thiru. V.R.Nedunchezhiyan, Minister for Education and Revenue, moved the following motion:-

“That, with reference to Rule 164 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. the Speaker to elect sixteen Members to be Members of the Committee on Estimates for the year 1971-72”.

The motion was put and carried.

(v) On the same day, Hon. Thiru. V.R.Nedunchezhiyan, Minister for Education and Revenue, moved the following motion:-

“That, with reference to Rule 173 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1971-72.”

The motion was put and carried.

(vi) On 3rd April 1971, Hon. Thiru. V.R.Nedunchezhiyan, Minister for Education and Revenue, moved the following motion:-

" That sub-rule (3) 41 of the Tamil Nadu Legislative Assembly Rules, in so far as it requires that not more than two matters shall be raised under Rule 41 at the same sitting, be suspended."

The motion was put and carried.

(vii) On 3rd April 1971, Hon.Thiru. V.R.Nedunchezhiyan, Minister for Education and Revenue, moved the following motion:-

“That under Rule 21(3) of the Assembly Rules, the order of business under items 3 and 4 in the Agenda for 3.4.1971 may be taken up in the following revised order:-

1. Government Resolutions.
2. The Motor Vehicles (Tamil Nadu Amendment) Bill 1971 (L.A.Bill No.8 of 1971)
3. The Tamil Nadu General Sales Tax (Amendment) Bill 1971 (L.A.Bill No.7 of 1971)
4. The Tamil Nadu Buildings (Lease and Rent Control)Amendment Bill,1971 (L.A.Bill No.6 of 1971
5. The Tamil Nadu Town and Country Planning Bill, 1971 (L.A.Bill No.1 of 1971)
6. The Tamil Nadu Agricultural University Bill, 1971 (L.A.Bill No.2 of 1971)
7. The Tamil Nadu Slum Areas (Improvement and Clearance)Bill, 1971 (L.A.Bill No.3 of 1971)

The motion was put and carried.

### **XV. PRIVILEGE MATTER**

On 1<sup>st</sup> April 1971, Hon. Speaker referred to a matter of privilege of which notice was given by Thiru. R.Ramalingam against Thiru R.Ponnappa Nadar in regard to an untrue and misleading statement made by the Member in the House on 29<sup>th</sup> March 1971 and published in the Navasakthi, dated 30<sup>th</sup> March 1971.

On 2<sup>nd</sup> April 1971, Hon. Speaker ruled that in view of the statement made by the Member Thiru. R.Ponnappa Nadar the matter be dropped.

### **XVI. CONSTITUTION OF COMMITTEES**

The following Committees were constituted for the year 1971-72:-

1. Business Advisory Committee.
2. Rules Committee.
3. Committee of Privileges
4. Committee on Subordinate Legislation.
5. House Committee.
6. Committee on Government Assurances.
7. Committee on Public Accounts.
8. Committee on Estimates.

The names of members of the Committees are shown in Appendix II.

Five members of the Council to the Committee on Subordinate Legislation and five members to the Committee on Estimates for 1971-72 were nominated by the Legislative Council to serve on the above Committees. Also five members of the Council were selected by the Legislative Council to serve on the Committee on Public Accounts for the year 1971-72. The names of members of the Council who were nominated and selected are shown in Appendix III.

### **XVII.PAPERS PLACED ON THE TABLE OF THE HOUSE**

During the period under review, 137 Papers were laid on the Table of the House, details of which are given below:-

(A) Statutory Rules and Orders	....	99
(B) Reports, Notification and Other Papers	....	38
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		137
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C.D.NATARAJAN,  
Secretary.

**APPENDIX I**

**NAMES OF MEMBERS OF THE JOINT SELECT COMMITTEE ON  
THE TAMIL NADU TOWN AND COUNTRY PLANNING BILL, 1971  
(L.A.Bill No.1 OF 1971)**

**Chairman**

Hon.Thiru K.Anbazhagan

**Members of Assembly**

1. Thiru. T.P.Alagamuthu
2. Thirumathi. T.N.Anandanayaki
3. Thiru. Rama.Arangannal
4. Thiru. S.Arumugam
5. Thiru. S.Duraisamy
6. Thiru. S.Ganesan
7. Dr. H.V.Hande
8. Thiru. J.James.
9. Thiru. M.R.Kannan
10. Thiru. K.S.Kothandaramiah
11. Thiru. M.A.Lathif
12. Thiru. Palanivel Rajan
13. Thiru. V.K.Raja Pillai
14. Thiru. R.Ramalingam
15. Thiru S.Sahadevan
16. Thiru M.P.Sarathy
17. Thiru..A.K.Subbiah
18. Thiru. K.M.Subramaniam
19. Thiru. Sowdi S.Sundara Bharathi
20. Thiru. M.Surendran.

**Members of Council**

1. Thiru. A.R.Damodaran
2. Thiru. S.Jayaram Reddiar
3. Thirumathi. S.Manjubashini
4. Thiru. K.S.Mani
5. Thiru. S.Muthu
6. Thiru. G.Parangusam
7. Thiru. C.V.Rajagopal
8. Thiru. K.Rajaram
9. Thiru. N.Sundaresan
10. Thiru. G.Swaminathan

**APPENDIX II****BUSINESS ADVISORY COMMITTEE  
(Constituted on 26<sup>th</sup> March 1971)**

1. Hon. Thiru. K.A.Mathialagan (Chairman)
2. Hon. Thiru. M.Karunanidhi
3. Hon Thiru. V.R.Nedunchezhiyan
4. Hon Thiru. S.Madhavan
5. Thiru. T.P.Alagamuthu
6. Thiru. R.Ponnappa Nadar
7. Thiru. K.T.K.Thangamani
8. Thiru. A.R.Perumal
9. Thiru. A.M.Mohideen
10. Dr. H.V.Hande
11. Thiru. A.R.Marimuthu
12. Thiru. E.S.Thiagarajan

**COMMITTEE ON RULES  
(Constituted on 3rd April 1971)**

1. Hon Thiru. K.A.Mathialagan (Chairman)
2. Hon Thiru. M.Karunanidhi
3. Hon Thiru. V.R.Nedunchezhiyan
4. Hon Thiru. S.Madhavan
5. Thiru. P.Seenivasan
6. Thiru T.P.Alagamuthu
7. Thiru. M.A.Abusali
8. Thiru. G.R.Edmund
9. Thiru. C.Kaverimaniyam
10. Thiru. M.Sathiamurthi
11. Thiru. N.Dennis
12. Thiru. K.T.K.Thangamani
13. Thiru. M.Devarasan
14. Thiru. Palanivel Rajan
15. Thiru. A.R.Perumal
16. Thiru. A.R.Marimuthu
17. Dr. H.V.Hande.

**COMMITTEE OF PRIVILEGES**  
**(Constituted on 2nd April 1971)**

1. Thiru P.Seenivasan (Chairman)
2. Hon. Thiru V.R.Nedunchezhiyan
3. Thir. R.Ponnappa Nadar
4. Thiru. V.M.Abdul Jabbar
5. Thiru. N.Ganapathy
6. Thiru. T.Ganapathy
7. Thiru. C.Kaverimaniyam
8. Thiru. N.V.Gurusamy Naidu
9. Thiru. A.Subramaniam
10. Thiru. K.Suppu
11. Thiru. K.M.Subramaniam
12. Thiru. A.R.Perumal
13. Thiru. E.M.Natarasan
14. Thiru. K.Palanivelan
15. Thiru. G.Rajaram
16. Thiru. N.Veerassamy

**COMMITTEE ON SUBORDINATE LEGISLATION**  
**(Constituted on 3rd April 1971)**

1. Thiru. P.Seenivasan (Chairman)
2. Thiru. Aladi Aruna
3. Thiru. A.Rajamanickam
4. Thiru. L.Ganesan
5. Thiru. M.Kandasamy
6. Thiru M.Subramaniam
7. Thiru. A.K.Subbiah
8. Thiru. Sowdi. S.Sundara Bharathi
9. Thiru. K.Thirupathi
10. Thiru. A.R.Marimuthu
11. Dr. M.Moses
12. Thiru. J.James

**HOUSE COMMITTEE**  
**(Constituted on 2nd April 1971)**

1. Thiru. P.Seenivasan (Chairman)
2. Thiru. N.Anbuechhiyan
3. Thiru. S.Arumugam
4. Thiru. K.M.Erasagopal
5. Thiru. K.RajaPillai
6. Thiru. P.Ettiappan
7. Thiru. S.Kandappan
8. Thiru. M.V.Karivengadam
9. Thiru. A.S.Kumarasamy
- 10.Thiru K.N.Kumarasamy
- 11.Thiru. K.S.Kothandaramiah
- 12.Thiru. S.Sangumuthu Thevar
- 13.Thiru. O.N.Sundaram,
- 14.Thiru. N.Somasundaram
- 15.Thiru. V.Thavamani Thevar
- 16.Thiru. K.H,Bomman
- 17.Thiru. S.Mohamed Kother Mohideen
- 18.Thiru. S.Vadivel.

**COMMITTEE ON GOVERNMENT ASSURANCES**  
**(Constituted on 3rd April 1971)**

1. Thiru. Manali C.Kandasamy (Chairman)
2. Thiru. K.P.Gopal
3. Thiru. K.Jayaraman
4. Thiru. V.,Thavamani Thevar
5. Thiru. A.Devendiran
6. Thiru. A.M.T.Nachiappan
7. Thirumathi. A.G.Padmavathy
8. Thiru. N.Palanisamy
9. Thiru. K.H.Bomman
- 10.Thiru. P.Muthusamy
- 11.Thiru. S.Murugaiyan
- 12.Thiru. A.M. Mohideen

**COMMITTEE ON ESTIMATES**  
(Constituted on 3rd April 1971)

1. Thiru. K.Vezhavendan (Chairman)
2. Hon Thiru. M.Karunanidhi (Ex-Officio)
3. Thiru. R.Ponnappa Nadar (Ex-Officio)
4. Thiru. T.P.Alagamuthu
5. Thiru. S.Alagarasamy
6. Thiru. K.Andi alias Gurusamy
7. Thiru. M.Rathinasamapathy
8. Thiru. S.Ganesan
9. Thiru. M.Surendran
10. Thiru. A.Swamidhas
11. Thiru. Sowdi S.Sundara Bharathi
12. Thiru. A.C.Narasimhan
13. Thiru. V.K.Ramarasan
14. Thiru. N.Rajangam
15. Thiru. M.A.Lathif
16. Thiru. S.K.Vadivelu
17. Thiru. B.Venkatasamy
18. Thirumathi. Jothi Vencatachellum

**COMMITTEE ON PUBLIC ACCOUNTS**  
(Constituted on 3rd April 1971)

1. Thiru. R.Ponnappa Nadar (Chairman)
2. Hon. Thiru. M.Karunanidhi (Ex-Officio)
3. Thiru. K.Vezhavendan (Ex-Officio)
4. Thiru. T.P.Alagamuthu
5. Thirumathi. T.N.Anandanayaki
6. Thiru. M.V.Karivengadam
7. Thiru. A.Karuppiah
8. Thiru. Khader Batcha alias Vellaichamy
9. Thiru. K.Kalimuthu
10. Thiru. Kovai Chezhiyan
11. Thiru. M.Selvaraj
12. Thiru. K.T.K.Thangamani
13. Thiru. Durai Murugan
14. Thiru. Muthuselvan
15. Thiru. M.Muthiah
16. Thiru. K.A.Wahab
17. Thiru. C.V. Velappan
18. Dr. H.V. Hande

**APPENDIX III**

**LIST OF NAMES OF MEMBERS OF THE LEGISLATIVE COUNCIL WHO HAVE BEEN NOMINATED TO ASSOCIATE WITH THE COMMITTEE ON ESTIMATES AND COMMITTEE ON SUBORDINATE LEGISLATION**

**Committee on Estimates**

1. Thiru. Neelananarayanan
2. Thiru. S.A.Rajamanickam
3. Thiru. T.S.Srinivasam Pillai
4. Thiru. V.Thangapandian
5. Thiru. Wilson Apollos

**Committee on Subordinate Legislation**

1. Thiru. S.T.Adityan
2. Thiru. K.Arivazhagan
3. Thiru. V.Isvaramurthi
4. Thiru. M.Rajah Iyer
5. Thiru. K.Rajaram

**LIST OF NAMES OF MEMBERS OF THE COUNCIL WHO HAVE BEEN SELECTED TO SERVE ON THE COMMITTEE ON PUBLIC ACCOUNTS OF THE LEGISLATIVE ASSEMBLY FOR THE YEAR 1971-1972**

**Committee on Public Accounts**

1. Thiru. S.V.Lakshmanan
2. Thiru. G.Parangusam
3. Thiru. T.K.Ponnuvelu
4. Thiru. K. Ramakrishna Achari
5. Thiru. S.S.Thennarasu.

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